

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 813  
(To be answered on the 7<sup>th</sup> February 2019)

TRANSPORTATION OF MORTAL REMAINS

813. SHRI N.K. PREMACHANDRAN

Will the Minister of CIVIL AVIATION

तागर विमानन मंत्री

be pleased to state:-

- (a) the details regarding the exemption granted by Airlines for transportation of mortal remains of Indian citizens from abroad;
- (b) the details of tariff fixed by the Airlines for transportation of mortal remains of Indian citizens from abroad;
- (c) whether the Government exempted the transportation of mortal remains from taxes;
- (d) if so, the details thereof;
- (e) whether the Government is aware that the taxes for transportation of the mortal remains to India is higher; and
- (f) if so, the details of the action taken by the Government to exempt the mortal remains from taxes and other charges?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

तागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

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(a) & (b): Indian carriers charge tariffs based on International Air Transport Association (IATA) TACT (The Air Cargo Tariff and Rules) rates for carriage of HUM (Human Remains) to India. Air India carries HUM free of cost also based on recommendations of concerned Embassies. Tariff on such cargo is charged on applicable rates of the origin country.

(c) & (d): Import of mortal remains by way of international cargo is exempted from customs duty and no charges or taxes are applicable.

(e) & (f): Indian carriers accord utmost priority in the transportation of mortal remain of Indian national who passed away in another countries. The charges levied by Indian carriers are guided by IATA TACT rates. Further air fares are neither established nor regulated by the Government.